

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).16830/2024

[Arising out of impugned final judgment and order dated 09-04-2024 in BA No.274/2024 passed by the High Court of Uttarakhand at Nainital]

GURVEER SINGH ALIAS GARRY

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND

Respondent(s)

Date : 21-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Gaurav Agrawal, Sr. Adv.
Mr. Siddhesh Shirish Kotwal, AOR
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Mr. Tejasvi Gupta, Adv.
Mr. T.illayarasu, Adv.
Mr. Yatharth Gupta, Adv.

For Respondent(s) :Ms. Tulika Mukherjee, AOR
Mr. Kumar Anurag Singh, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Paragraph 3(ii) of the order dated 28.11.2024 is still awaiting compliance. It is pointed out by learned senior counsel for the petitioner that the complainant, who is a star eye-witness, appeared once on 04.12.2024, but thereafter no effective proceedings have taken place for the reason that one of the accused is absconding.

2. As of now we direct the Trial Court (i) to start examining the prosecution witnesses even if one of the accused is absconding. If

need be, his trial can be segregated; (ii) the prosecution is directed to ensure that the complainant, followed by other eye-witnesses, remain present before the Trial Court for their examination; and (iii) the Trial Court will take up the case at least twice in a month to record the statements and submit a status report.

3. Post the matter on 03.04.2025.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR